

ACT No. XVII OF 1930.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 4th April, 1930.)

An Act further to amend the Indian Tariff Act, 1894.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894, in order to protect the cotton textile industry in British India in respect of the manufacture of cotton piece-goods, and in order to continue for a further period the protection already given to that industry against competition in cotton yarn produced under industrial conditions which enable such yarn to be produced at a cost below that at which it can be produced in British India; It is hereby enacted as follows:—

1. This Act may be called the Cotton Textile Industry (Protection) Act, 1930.

2. (1) After Item No. 156 of the Second Schedule to the Indian Tariff Act, 1894, the following heading and Item shall be inserted, namely:—

Short title.

Amendment of the Second Schedule, Act VIII of 1894.

“YARNS AND TEXTILE FABRICS.

156A	COTTON PIECE-GOODS (other than fents of not more than nine yards in length)—		
	(a) plain grey, that is, not bleached or dyed in the piece, if imported in pieces which either are without woven headings or contain any length of more than nine yards which is not divided by transverse woven headings—		
	(i) of British manufacture	<i>Ad valorem</i>	15 per cent. or 3½ annas per pound, whichever is higher.
	(ii) not of British manufacture	<i>Ad valorem</i>	20 per cent. or 3½ annas per pound, whichever is higher.
	(b) others—		
	(i) of British manufacture	<i>Ad valorem</i>	15 per cent.
	(ii) not of British manufacture	<i>Ad valorem</i>	20 per cent.” (2) The

Price 1-anna or 1½d.]

Cotton Textile Industry (Protection). [ACT XVII OF 1930.]

(2) The amendment made by sub-section (1) shall have effect only up to the 31st day of March, 1933.

(3) The words "or $3\frac{1}{2}$ annas per pound, whichever is higher" appearing in the fourth column of Item No. 156A of the said Second Schedule, as inserted by sub-section (1), shall not have effect until such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

Amendment
of the Second
Schedule, Act
VIII of 1894.

3. (1) In item No. 44 of the Second Schedule to the Indian Tariff Act, 1894, after the figure and words "5 per cent." the figure and words "or $1\frac{1}{2}$ annas per pound whichever is higher" shall be added. VIII of 1894.

(2) The amendment made by this section shall have effect only up to the 31st day of March, 1933.